

M.P. Verma & Others

Applicants

Vs.

Union of India

Respondents

PRESENT

Shri S.R. Sethia

Counsel for the applicants.

Shri P.H. Ramchandani

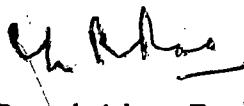
Senior Counsel for the respondents.

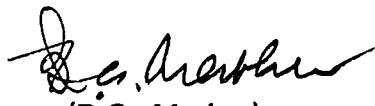
CORAM

Hon'ble Shri B.C. Mathur, Vice-Chairman.

Hon'ble Shri Ch. Ramakrishna Rao, Member.

The respondents had appealed before the Supreme Court against the orders passed by the Tribunal. While the Hon'ble Supreme Court have upheld the judgment of the Tribunal, they have allowed Government four months' time commencing from 19.7.1988 to implement the orders. In view of the clear instructions of the Hon'ble Supreme Court, the contempt petition does not survive.


(Ch. Ramakrishna Rao)
Member(Judicial)


(B.C. Mathur)
Vice-Chairman